

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 04.08.2020

**Misc. Application No. 206 of 2020
(Urgent Hearing)
And
Misc. Application No. 207 of 2020
(Stay Application)
And
Appeal Lodging No. 215 of 2020**

Rajesh Jivan Patel

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Sharan Jagtiani, Senior Advocate with Ms. Surbhi Agarwal, Mr. Aditya Bhansali, Ms. Rakshita Poddar, Advocates i/b Mindspright Legal and Mr. Rajesh Patel, appellant in person for the Appellant.

Mr. Kumar Desai, Advocate with Mr. Abhiraj Arora, Advocate i/b ELP for the Respondent.

ORDER :

1. We have heard the learned counsel for the parties through video conference.
2. 10 days' time is allowed to the respondent to file a reply. A week thereafter to the appellant to file rejoinder. The matter would

be listed on August 21, 2020 at 11.30 a.m. for admission and for final disposal.

3. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M. T. Joshi
Judicial Member

04.08.2020
PTM